CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. 19/2002 IN OA NO. 2271/2001

New Delhi, this the 55...day of February, 2002

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

- 1. Govt. of NCT of Delhi, through its Chief Secretary, Players Bhaawan, I.P. Estate, New Delhi 110 002
- 2. The Directoraate of Training & Technical Education
 Govt. of NCT of Delhi,
 Muni Maya Ram Marg,
 Pitaam Pura, Near T.V. Tower,
 Delhi 110034
- 3. The Secretary (Services),
 Govt of NCT of Delhi,
 Delhi Sachivalaya,
 Players Bhawan,
 New Delhi 110 002

..Applicants

Versus

Smt. Laj Handa, W/o Sh. M.P. Handa, R/o L-59B, Malviya Nagar, New Delhi - 110 017

.. Respondent

ORDER (By Circulation)

The present RA seeks recall/review of the Order dated 11.12.2001 passed in OA No. 2271/2001

2. After going through the RA, we find that the review applicants (original respondents) have tried to re-argue the case by agitating mainly the same issues which had been raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA



3. After a careful consideration of the matter, we do not find any error apparent on the face of the record nor do we find any other justification which might necessitate the review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.

(S.A.T. RIZVI)
MEMBER(A)

/pkr/

ASHOK AGARWAL)

CHATRMAN